

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 14149 of 2013

[Arising out of OIA-55/2013-AHD-I-CE/AK/COMMR-A-/AHD dated 24/10/2013 passed by
Commissioner of Central Excise-AHMEDABAD-I]

C.C.E.-Ahmedabad-I

.....Appellant

C. Ex Bhavan,
Nr Panjrapole & Polytechnic, Ambavadi, Ahmedabad, Gujarat-380015

VERSUS

Meghmani Industries Ltd

.....Respondent

Unit-Ii, Plot No. 27, Phase-I, Gidc, Vatva, AHMEDABAD, GUJARAT

APPEARANCE:

Shri Rajesh Agarwal, Superintendent (AR) for the Appellant
Shri Sudhanshu Bissa, Advocate appeared the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR
 FINAL ORDER NO. A/ 10330 /2023**

DATE OF HEARING/DECISION: 27.02.2023

RAMESH NAIR

In this appeal, the amount involved is below Rs. 50 lacs accordingly,
the revenue's appeal is not maintainable as per Government's Litigation
Policy Instruction vide F. No. 390/Misc/116/2017-JC dated 22.08.2019.
Appeal is dismissed on monetary limit.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**

Mehul